

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 1336 OF 2004

STATE OF PUNJAB & ANR.

Appellant (s)

VERSUS

SHAVIDER PAL PURI

Respondent(s)

(With appln(s) for exemption from filing O.T. and office report)

Date: 29/05/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR

HON'BLE MR. JUSTICE R.M. LODHA

(VACATION BENCH)

For Appellant(s) Mr. Kuldip Singh, Adv.

Mr. R.K. Pandey, Adv.

Mr. T.P. Mishra, Adv.

Mr. Sanjay Katyal, Adv.

Mr. H.S. Sandhu, Adv.

For Respondent(s) Mr. Sanjay Singh, Adv.

Mr. Sandeep Chaturvedi, Adv.

Mr. D. Mahesh Babu, Adv.

UPON hearing counsel the Court made the following

ORDER

Put up after four weeks in order to enable the learned State counsel to make a statement as to what has happened to the prosecution. Since it is reported that the main matter where the prosecution is pending is fixed for the judgment now.

(Pawan Kumar)
Court Master

(M.S. Negi)
Court Master